

CENTRAL ADMINISTRATIVE TRIBUNAL  
RANCHI CIRCUIT BENCH  
OA/051/00140/2019

Date of order : 15.02.2019

**C O R A M**

Hon'ble Shri Jayesh V. Bhairavia, Member [Judicial]  
Hon'ble Shri Dinesh Sharma, Member [Administrative]

Binod Gope, aged 44 years, son of Late Ram Das Gope, resident of Naya Bazar, Kheshmi, Gomoh, PO-Gomoh, PS-Topchanchi, District-Dhanbad-826001.

.....

Applicants.

By Advocate : Shri Ganesh Ram

Vs.

1. The Union of India through the General Manager, East Central Railway, Hajipur, PO-Hajipur, PS-Hajipur, District-Vaishali (Bihar) 844101.
2. The Divisional Railway Manager, East Central Railway, Dhanbad, PO-Dhanbad, PS-Dhanbad, District-Dhanbad-826001.
3. Additional Divisional Railway Manager cum Revisional Authority, East Central Railway, Dhanbad, PO-Dhanbad, PS-Dhanbad, District-Dhanbad-826001.
4. Senior Divisional Electrical Engineer, TRS Gomoh cum Appellate Authority, East Central Railway, Gomoh, PO-Gomoh, PS- Topchanchi, District-Dhanbad-826001.
5. Divisional Electrical Engineer cum Disciplinary Authority (Enquiry Officer) TRS, Gomoh, PO-Gomoh, PS- Topchanchi, District-Dhanbad-826001.

.....

Respondents.

By Advocate : Shri P.D. Singh

**O R D E R [oral]**

**Per Jayesh V. Bhairavia , Member [J] :** Heard the parties. In the instant OA, the applicant has contended that against the order passed by Disciplinary Authority as well as Appellate Authority, the applicant has filed revision application before the Revisionary Authority on 15.10.2015 which has not yet been decided. Therefore, he has submitted that the applicant will be satisfied if appropriate direction is issued to the said Revisionary Authority to decide his revision application within stipulated time period.

2 On the other hand, learned counsel Shri P.D. Singh appears on behalf of the respondents and fairly submitted that the respondents will be abide by the direction.

3 Considering the above submission, the respondent no. 3 is hereby directed to consider and decide the revision application of the applicant, if not decided till date within sixty days from today.

4. The OA is disposed of accordingly.

[ Dinesh Sharma ]M[A]

[ Jayesh V. Bhairavia ]M[J]

pkl.

